

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

IA 574 of 2020 in IA 399 of 2019 in CP(IB) 388 of 2018 With  
IA 399 of 2019  
IA 572 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2021**

**Name of the Company:** Central Bank of India  
V/s  
Cure Life Care Pvt Ltd

**Section:** 60(5)/12A/7 of Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned Lawyer Mr. Nitin Mehta appeared. Learned Lawyer Ms. Natasha Dhruvan Shah appeared.

IA No. 574 of 2020 is filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016. Learned Lawyer Mr. Masoom K Shah appearing on behalf of Applicant, requesting time it required physical hearing.

Learned Lawyer Mr. Sandip C Bhatt appearing on behalf of the CoC.

List the matter on 15.03.2021

IA No. 399 of 2019 - Interim relief, if any, granted earlier is extended till further order.

In view of the adjournment in IA No. 574 of 2020 the instant application IA No. 399 of 2019 and IA No. 572 of 2020 is also adjourned to 15.03.2021.

**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

Dated this the 23<sup>rd</sup> day of February, 2021

**(MANORAMA KUMARI)  
MEMBER (JUDICIAL)**